O.A. No. 186 of 2007

Mustak Ahmed Khan ....Applicant

Vs

Union of India & Ors. ....Respondents

Order dated: 19.04.2010

CORAM:
Hon'ble Mr. B.V.Rao, Member(Judl.)
Hon'ble Mr. C.R.Mohapatra, Member (Admn.)

By filing this O.A., the applicant has sought for the following reliefs:

"i) admit this Original Application.

ii) issue notices to the Respondents and call for the relevant records and documents.

iii) and after perusing the pleadings of both the parties and hearing them in respect of O.A. No. 909 of 2005 and present Original Application, allow both the Original Applications by quashing the impugned order of minor punishment under annexure-A/16.

iv) pending disposal of the above original application, the status quo of the applicant as on date may be maintained by staying the impugned order of minor punishment under annexure-A/16 to the present original application.

v)....

vi)...."

2.   Heard Mr. R.B.Mohapatra, Ld. Counsel for the applicant and Mr. T.Rath, Ld. Counsel appearing for the Respondents.

3.   In course of hearing, Ld. Counsel for the applicant submitted that since the appeal preferred by the applicant has been dismissed during pendency of this Original Application, he would like to prefer a revision petition before the Revisional Authority. Ld. Counsel for the Respondents has no objection to this.
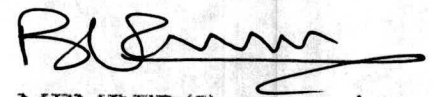
4.   In view of this, it is directed that in case the applicant prefers the revision petition before the Revisional Authority within a period of 15 days, the Respondents shall consider the same and dispose it of by a reasoned and speaking order in accordance with the rules within a period of 45 days from the date of receipt of such revision petition and communicate the decision thereof to the applicant within a period of 10 days thereafter. It is further made clear that the Respondents shall not take the ground of delay in

preferring revision petition as directed above. Ordered accordingly.

5.   With the above observation and direction, the O.A. is disposed of. No costs.

MEMBER (A)   MEMBER(J)

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